

Central Administrative Tribunal Principal Bench

CP 35/97 in OA 2056/95

New Delhi, this the 18th day of Feb., 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman Hon'ble Shri S.P. Biswas, Member (4)

Dwarka Nath, s/o Late Daulat Ram, R/o 26, West Azad Nagar, Delni.

..Petitioner

(By appicant in person)

-Versus-

Shri R.U. Prasad, Secretary to Govt. of India, Ministry of Communication, Deptt. of Posts, Dak Bhawan, New Delhi.

•.•Respondants.

(Shri M.K.Gupta, Advocate)

ORDER (DRAL)

By Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J) --

Respondents have filed their reply indicating that as directed, an amount of Rs. 23,700/- has been paid to the petitioner being actual amount of D.C.R.G. The petitioner, present in person, admits the fact. He submits that his pension has not been finalised but in the order completed against there is no reference to any pension. At the same time he states that he is receiving provisional pension and he is afrected that it will continue to be paid to him as provisional pension. The respondents may take utmost interest to finalise the pending disciplinary proceedings as expeditiously as possible and finalise his pension according to rules and pay him accordingly.

The delay in payment of D.C.R.G. amount in accordance with the orders of this Tribunal was also subject matter of this contempt petition. In view of the fact that the respondence have tendered unconditional applogy, the natice issued is discharge.

and the contempt petition is disposed of.

(S.P. Biswas)
Member(4)

(Dr. Jos Verghese) Vice-Chairman (J)

/na/